

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 120/397-398,58-59,235(2),237(b)/NCLT/AHM/2016 (New)
CP No. 24/397-398, 58-59,235(2),237(b)/CLB/MB/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017**

Name of the Company:

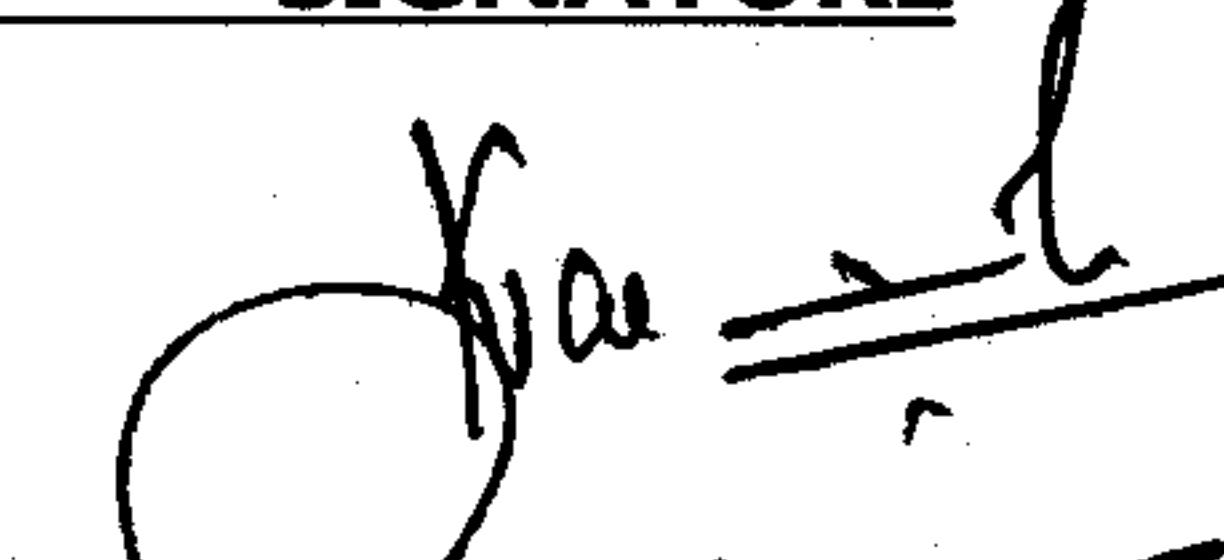
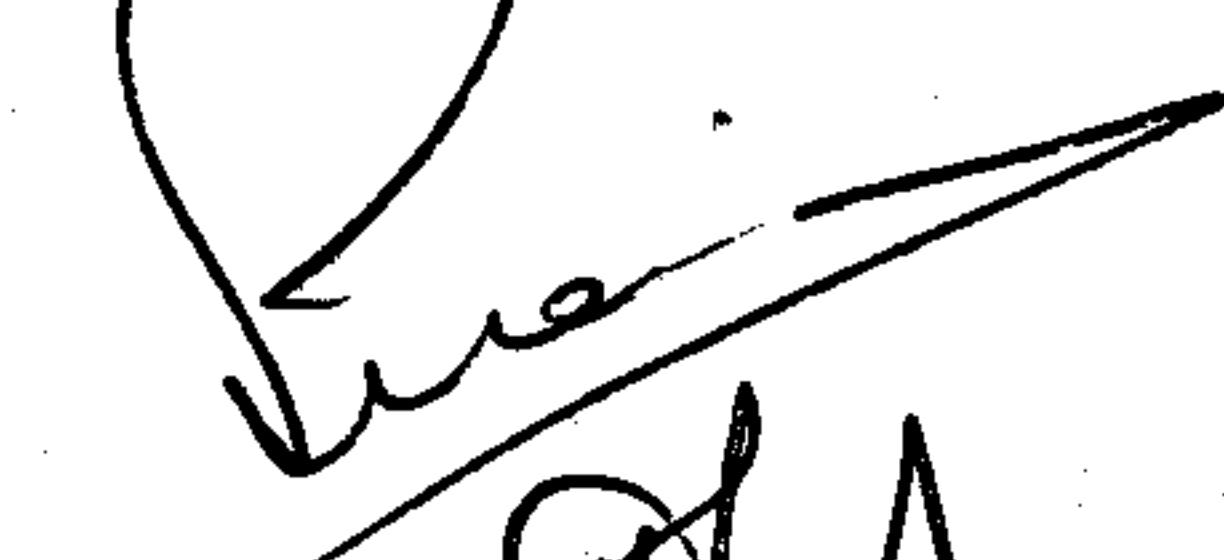
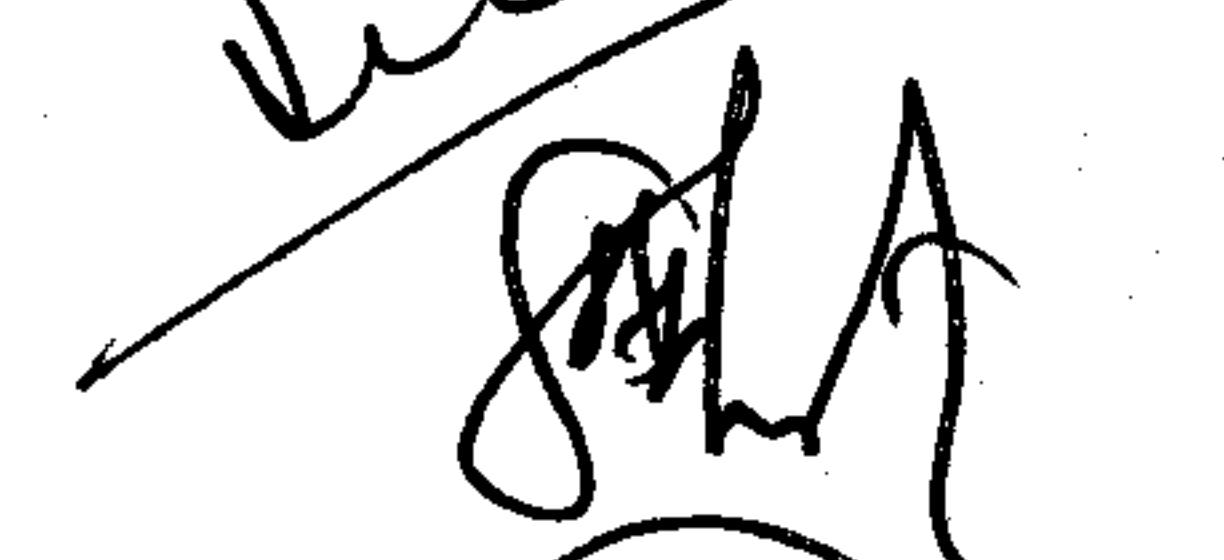
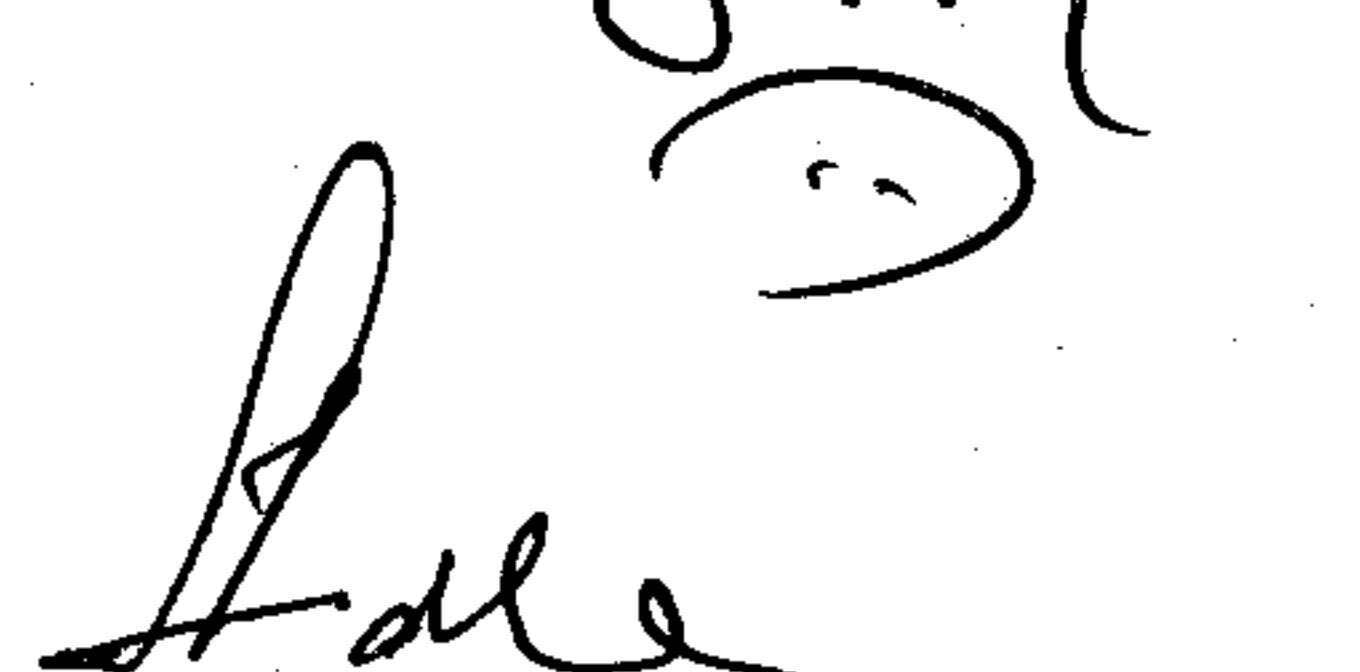
Alliance Industries Ltd.

V/s.

Peoples General Hospital Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398, 58-59, 235(2), 237(b) of the
Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Kunal & Vaishnav	Advocate	Petitioners	
2. Hamesh C. Naidu.	Advocate	"	
3. Amalpushp Shrotri	Advocate	Le. No. 2	
4. L. J. Golani	Advocate	Respondent	

ORDER

Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Hamesh Naidu present for Petitioners. Learned Advocate Mr. Amalpushp Shrotri present for Respondent no. 2. Learned Advocate Mr. L J Golani present for Respondent no. 4.

At request of Respondent counsel on the ground that he filed application under section 420(2) of the Companies Act, 2013.

List the matter on 07.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of July, 2017: